

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 622  
TO BE ANSWERED ON 23.07.2015

CAPART

622. SHRI PRALHAD JOSHI:  
SHRI SADASHIV LOKHANDE:  
DR. MAHENDRA NATH PANDEY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the schemes of Council for Advancement of People's Action and Rural Technology (CAPART) have been kept under abeyance since September, 2010 due to work of reorganisation and rationalisation of CAPART offices;
- (b) if so, the work of reorganisation and rationalisation of CAPART offices have been completed;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the time by which the scheme of CAPART are likely to be re-introduced?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI SUDARSHAN BHAGAT)

(a) to (d): Yes Sir. In the Executive Committee (EC) meeting of CAPART held in August 2009, a decision was taken that a roadmap may be drawn for reorganization and rationalization of CAPART offices. Subsequently, it was decided that no project funds will be disbursed by Regional Offices of CAPART and thereafter from September 2010, funding was kept under abeyance. A decision was also taken by EC, that an independent assessment of CAPART may be done by a professional third party. Accordingly, the task of restructuring of CAPART was entrusted to Tata Institute of Social Sciences (TISS), Mumbai. TISS has submitted its report in November, 2014.

In a separate development in August 2013, the Group of Ministers (GoM), constituted on the issue of setting up of the Bharat Rural Livelihood Foundation (BRLF) took a decision and directed the Ministry to initiate the process to wind up CAPART. The Union Cabinet in its meeting in September, 2013 approved the recommendation of the Group of Ministers. Subsequently, the matter was discussed in the General Body (GB) Meeting of CAPART in October 2013. Members present in the meeting strongly advocated for the existence of CAPART, though with appropriate changes in it.

In view of above, Ministry is taking further action in the matter.